

IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, MUMBAI BENCH

ITEM No.2

CA 361/2021 CA 362/2021 In CP 3638/MB/2018

IN THE MATTER OF:

Union of India  
V/s  
Infrastructure Leasing & Financial Services  
Ltd & Ors

.... Petitioner  
  
  
  
.... Respondent

Order under Section 241-242 of the Companies Act, 2013

Order delivered on 16.11.2021

CORAM:

JUSTICE PRADEEP NARHARI DESHMUKH  
HON'BLE MEMBER (JUDICIAL)

SH. KAPAL KUMAR VOHRA  
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicants: Mr. Robin Jaisinghani instructed by Dastur  
Kalambi & Associates

For the Respondent:

**ORDER**

Mr. Robin Jaisinghani, Counsel for the Applicant in both the Applications is present and requested for the adjournment in the matter in view of the fact that he has not able to serve hard and soft copies of the Applications to the Respondent side and also to the Bench.

Parties are advised to send two sets of hard and soft copies of the Applications well before (not later than 07.12.2021) the next date of hearing.

List this matter on **10.12.21**.

Sd/-

(JUSTICE PRADEEP NARHARI DESHMUKH)  
MEMBER (JUDICIAL)

Sd/-

(KAPAL KUMAR VOHRA)  
MEMBER (TECHNICAL)